

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(FOR ADMISSION and I.R. and IA No.116511/2023-EXEMPTION FROM FILING O.T.)

Date : 04-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Ms. Parul Sharma, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioners seeking adjournment due to indisposition.

Adjourned for two weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER